

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

NEW DELHI.

CP 342/98  
OA 2047/96

New Delhi this the 29th day of April, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In the matter of

M.M.S. Parmar  
S/O Late Sh. Gurbachan Singh  
R/O 9, Guru Tegh Bahadur Nagar,  
Jalandhar-144003

..Applicant

(By Advocate Shri S.K. Gupta )

Versus

Shri D.P. Tripathi,  
Secretary,  
Railway Board,  
Rafi Marg, Rail Bhawan,  
New Delhi.

... Respondent


(By Advocate Sh. Madhok proxy counsel  
for Shri R.L. Dhawan )

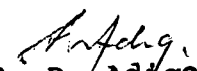
O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

We note that in pursuant to the impugned order  
dated 27.8.97 in OA 2047/96, Respondents have issued order  
dated 19.3.99 (Annexure R-2).

If applicant is aggrieved for the same, it is open to  
him to challenge the same separately in accordance with law,  
if so advised. C.P. 342/98 is dismissed and notice issued  
to the respondent is discharged.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(S. R. Adige )  
Vice Chairman(A)